

By E-Mail/Speed Post/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/ /A

From :- Shri Gautam Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To, The District & Sessions Judge  
Dhubri

Dated Guwahati, the February, 2021.

Sub:- **Home Travel Concession**

Ref:- Your Letter No. DJ.VIII-7/2010-11/344/E dated 28.01.2021

Sir,

With reference to the above, I am directed to inform you that your letter No. DJ.VIII-7/2010-11/79-83/E dated 05.01.2021 regarding granting of Home LTC to Shri Tarun Dey, Sub-Divisional Judicial Magistrate (M), Hatsingimari (under order of transfer as Secretary, D.L.S.A., Bongaigaon), is hereby cancelled and same has been regularised and Home LTC for the current block period of 2020-2021 is granted, as per existing Rules.

Shri Dey may be informed accordingly.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

**Memo NO. NO. HC.VII-03/2020/1287-1290/A, dated 24/02/21**  
Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High court, Guwahati for information and necessary action.
3. Shri Tarun Dey, Sub-Divisional Judicial Magistrate (M), Hatsingimari (under order of transfer as Secretary, D.L.S.A., Bongaigaon), for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

*23/4/2021*  
**REGISTRAR (VIGILANCE)**

*dm*